



தமிழ்நாடு தமில்நாடு TAMILNADU

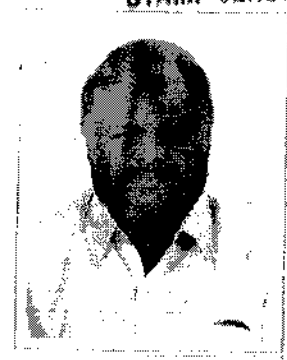
BZ 282654

G.K. Vasam

11 MAR 2020

S. MANJULAMAHESWARI
STAMP VENDOR

Form 26
(See rule 4A)



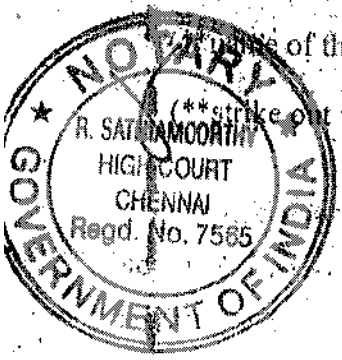
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AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO RAJYA SABHA (NAME OF THE HOUSE) FROM TAMILNADU CONSTITUENCY (NAME OF THE CONSTITUENCY)

PART A

I G.K.VASAN, son of Late Shri. G.K. MOOPANAR, aged about 55, years, resident of No. 39 Bakthavatsalam Salai, Mylapore, Chennai - 600 004 a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(I) I am a candidate set up by Tamil Maanila Congress (Moopanar)
(**strike out whichever is not applicable)



G.K.V

(2) My name is enrolled in Mylapore/South Chennai, Tamilnadu (Name of the Constituency and the state), at Serial No 561 in Part No 45.

(3) My contact telephone number(s) is/are 044-24991901/044-24991906 and my e-mail id (if any) is tmcmgkv2014@gmail.com and my social media account(s) (if any) is/are

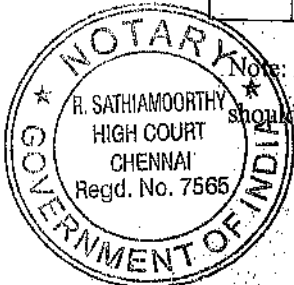
(i) NIL

(ii) NIL

(iii) NIL

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

S.No.	Names	PAN	The Financial year for which the last income tax return has been filed	Total Income shown in income Tax Return (in Rupees) for the last five financial years completed (as on 31 st March)
1.	G.K. Vasan Self	AGFPV8764R	2018-2019	(i) 3,77,621
			2017-2018	(ii) 3,98,287
			2016-2017	(iii) 3,91,727
			2015-2016	(iv) 5,05,239
			2014-2015	(v) 6,33,607
2.	Mrs.Sunitha Vasan (Spouse)	CCUPS9299D	2018-2019	(i) 25,86,452
			2017-2018	(ii) 14,66,816
			2016-2017	(iii) 6,75,689
			2015-2016	(iv) 5,50,531
			2014-2015	(v) 6,33,607
3.	HUF (if candidate is karta/ coparcener)	Karta	Nil	(i) Nil
				(ii) Nil
				(iii) Nil
				(iv) Nil
				(v) Nil
4.	Dependant 1 G.K. Pranav	CRQPP6459R	2018-2019	(i) 10,20,000
				(ii) Nil
				(iii) Nil
				(iv) Nil
				(v) Nil
5.	Dependant 2	Nil	Nil	(i) Nil
				(ii) Nil
				(iii) Nil
				(iv) Nil
				(v) Nil
6.	Dependant 3	Nil	Nil	(i) Nil
				(ii) Nil
				(iii) Nil
				(iv) Nil
				(v) Nil



Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

T. E. V. J.

(5) Pending criminal cases

- ✓ (i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR NO. With name and address of Police Station Concerned	Not Applicable	Not Applicable	Not Applicable
(b)	Case No. With Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section....of IPC, etc)	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence	Not Applicable	Not Applicable	Not Applicable
(e)	Whether charges have been framed (mention YES or NO)	Not Applicable	Not Applicable	Not Applicable
(f)	If answer against (e) above is YES, then give the date on which charges were framed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	Not Applicable	Not Applicable	Not Applicable

(6) Cases of conviction

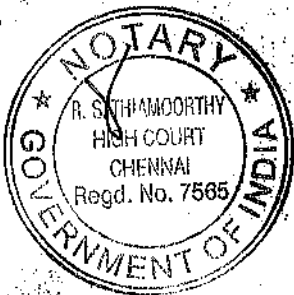
- ✓ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) I have been convicted for the offences mentioned below:

(If the candidate has been convicted, then tick this alternative and score off alternative

- (i) above, and give details in the Table below)



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:4:
Table

(a)	Case No	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Sections of Acts/ Codes involved (give no. of the Section, e.g. Section.....of IPC, etc)	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable
(e)	Dates of Orders of Conviction	Not Applicable	Not Applicable	Not Applicable
(f)	Punishment imposed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	Not Applicable	Not Applicable	Not Applicable
(h)	If answer to (g) above is YES, give details and present status of appeal	Not Applicable	Not Applicable	Not Applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
 2. Details to be given separately for each case under different columns against each item.
 3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
 4. Additional sheet may be added if required.
 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

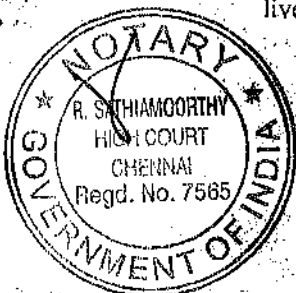
A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

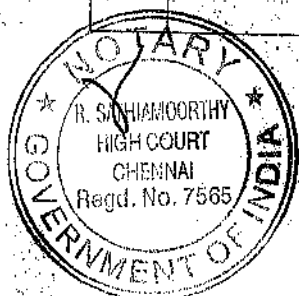


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Note: 5. Details including amount is to be given separately in respect of each investment
 Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S.No.	Description	G.K. Vasan Self	Mrs. Sunitha Vasan Spouse	HUF	G.K. Pranav Dependent 1	Dependent 2	Dependent 3
(i)	Cash in hand	20,000	20,000	Nil	5,000	NIL	NIL
(ii)	Details of deposit in Bank Accounts (FDR's, Term Deposits and all other types deposits including saving account), deposits with financial institutions non-banking financial companies and co-operative societies and the amount in each such deposit	a) Savings A/c (i) Indian Oversease Bank, Sriram Nagar, Sriram Nagar Branch SB A/c No. 047901000028244 Rs.3,41,291/- (ii) State Bank of India, Parliament House Branch, A/c. NO. 10023819995 Rs.5,34,105/- (iii) City Union Bank, Abhiramapuram Branch, SB A/c. No. 500101012261218 Rs.99,637/- (iv) Indian Bank, Sundara Perumal Koil Branch, SB A/c. No. 6310338625 Rs.30,296/- (v) Indian Bank, Sundara Perumal Koil Branch, SB A/c. No. 6310339323 Rs.2,83,870/- (vi) City Union Bank, Abhiramapuram Branch, Flexi Fix - General Account No. 500707150050404 Rs.30,00,000/-	a) Saving A/c (i) Indian Bank, Alwarpet Branch, SB A/c. No. 413106522 Rs.5,83,856/- (ii) TNSC Bank, Alwarpet Branch, SB A/c. 709345770 Rs.65,700/- (iii) HDFC Bank, East Abhiramapuram Branch, SB A/c. 50100294932400 Rs.1,01,000/- (iv) Indian Bank, Alwarpet Branch, FD Account No. 0345773 Rs.1,08,152/- (v) TNSC Bank, Alwarpet Branch, FD Account No. 969343 Rs.1,00,000/-	NIL	a) Saving A/c (i) Indian Bank, Alwarpet Branch, SB A/c. No. 6463139592 Rs.1,39,316/- (ii) TNSC Bank, Alwarpet Branch, SB A/c. 242005311 Rs.1,21,960/- (ii) TNSC Bank, Alwarpet Branch, FD A/c.895970 Rs.1,00,000/- (iii) TNSC Bank, Alwarpet Branch, FD A/c.895970 Rs.1,19,709/-	NIL	NIL
(iii)	Details of investment in bonds debentures / Shares and units in companies / Mutual Funds and other and the amount	Self Investments in mutual funds current value Rs.1,03,83,600/-	1) Shares investments Rs.12,63,836/- 2) Reliance Yeld Maximiser Rs.35,58,987/- 3) Investment in Mutual Funds Rs.12,88,716/- 4) India Nivesh Renaissance Fund Rs.50,00,000/- 5) IIPL Special Opportunities Funds Series 4 Rs.1,08,45,855/-	NIL	1) Investments in Mutual Funds Rs.1,68,238/- 2) Investment in PMS Rs.34,88,886/- 3) Kotak Premier Money Back Plan Rs.7,50,000/-	NIL	NIL



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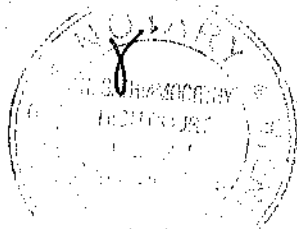
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post Office or Insurance company and the amount	NIL	1) ICICI Prudential Guaranteed Savings Insurance Plan Rs.75,000/- 2) Kotak Mahendra Life Insurance Rs.7,75,584/- 3) Aegon Insurance Rs.3,16,650/-	NIL	1) Aegon Insurance Rs.3,04,500/-	NIL	NIL
(v)	Personal Loans / Advance given to any person or entity including firm, company, trust etc., and other receivables from debtors and the amount	NIL	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles / Aircrafts / Yachts / Ships (Details of Make, registration number etc. Year of purchase and amount)	NIL	MG Hector Car TN 06 Y7117 (2019) Rs.21,00,000/-	NIL	NIL	NIL	NIL
(vii)	Jewellery Bullion and valuable things (give details of weight of value)	Gold Jewellery Rs.19,20,000/- Weight 640 gms	(iii) Gold Jewellery Rs.33,00,000/- Weight 1100 gms (ii) diamond jewellery Rs.7,20,000/- Weight 12 carats (iii) Silver Articles and utensils Rs.12,00,000/- Weight 30 kg	NIL	Gold Jewellery Rs.6,00,000/- Weight 200 gms	NIL	NIL
(viii)	Any other assets such as value of claims / interest	NIL	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	Rs.1,66,12,799/-	Rs.3,14,23,336/-		Rs. 57,97,609/-		

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

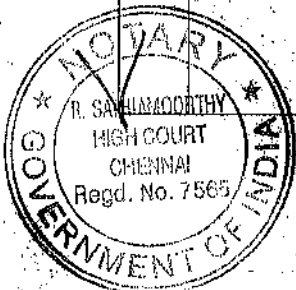
Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.



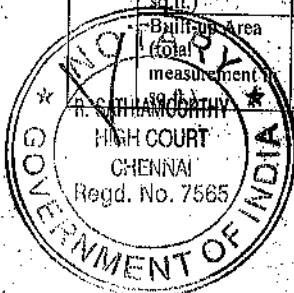
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S.No	Description	G.K. Vasam Self	Mrs. Sunitha Vasan Spouse	HUF	G.K. Pranav Dependent 1	Dependent 2	Dependent 3
(i)	Agricultural Land	NIL	NIL	1) 7.33 acres agricultural land at Kapisthalam Village valued Rs.15,00,000/- 2) Wet Lands 10.00 acres at Sathyamangalam Village received on the demise of mother, Smt. K. Kasthuri Ammal valued at Rs.20,00,000/-	NIL	NIL	NIL
	Location(s)						
	Survey number(s)						
	Area (total measurement in acres)						
	Whether inherited property (Yes or No)						
	Date of purchase in case of self- acquired property						
	Cost of Land (in case of Purchase) at the time of Purchase						
Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL	
Approximate current market value	NIL	NIL	1) Rs.15,00,000/- 2) Rs.20,00,000/-	NIL	NIL	NIL	
(ii)	Non- Agricultural Land:	NIL	1) Dry Land Housing Plots at Cholapuram Village	1) Dry Land Housing Plots at Cholapuram Village Survey Nos. 231/19, 20, 21, and 31 2) Dry Land Housing Plots at Thiruvanchuzhi village Survey Nos. 417/14 3) Dry Land Housing Plots at Thiruvanchuzhi village Survey Nos. 421/36, 38, 51, 52, 53, 54, 55, and 56 4) Dry Land Housing Plots at Cholapuram Village Survey Nos.231/9, 10, and 13	NIL	NIL	NIL



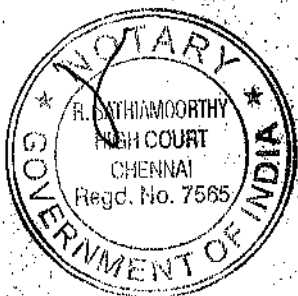
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	Area (total measurement in s.q.f.t)	NIL	1) 34.58 acres	1) 34.60 acres 2) 34 cents 3) 30.25 cents 4) 34.25 cents	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	1) yes	1) yes 2) yes 3) yes 4) yes	NIL	NIL	NIL
	Date of purchase in case of self-acquired property)	NIL	NIL	1) Not applicable 2) Not applicable 3) Not applicable 4) Not applicable	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	1) Not applicable 2) Not applicable 3) Not applicable 4) Not applicable	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	1) Not applicable 2) Not applicable 3) Not applicable 4) Not applicable	NIL	NIL	NIL
	Approximate current market value	NIL	1) Rs.1,50,000/-	1) Rs.1,50,000/- 2) Rs.7,00,000/- 3) Rs.6,00,000/- 4) Rs.1,50,000/-	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments- Location(s) - Survey number(s)	NIL	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL	NIL
	-Built-up Area (total measurement)	NIL	NIL	NIL	NIL	NIL	NIL



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	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL	NIL
	Date of Purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchas	NIL	NIL	NIL	NIL	NIL	NIL
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments):- Location(s)- Survey number(s)	Apartment 4 th Floor, No. 30, Bhaktavakshalam Salai, Mylapore, Chennai - 600 004	Apartment No. 801, Block C, Periyar Salai, Perungudi, Chennai	1) 1/4 th Co-parcenary Interest in the House at Sundaraperumal Koil village	NIL	NIL	NIL
	Area (total measurement in sq.ft.)	UDS 1810 sq.ft		1,10,376 sq.ft	NIL	NIL	NIL
	Built up area (Total measurement in sq.ft.)	1810 sq.ft		16,816 sq.ft	NIL	NIL	NIL
	Whether inherited property (yes or No)	No	No	yes	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	Not applicable	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	Not applicable	NIL	NIL	NIL
	Any investment on the land by way of development construction etc.	NIL	NIL	Not applicable	NIL	NIL	NIL
	Approximate current market value	Rs.3,00,00,000/-	Rs.1,50,00,000/-	Rs.50,00,000/-	NIL	NIL	NIL



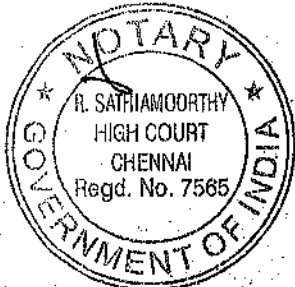
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(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs.3,00,00,000/-	Rs. 15150000/-	Rs.1,01,00,000/-	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

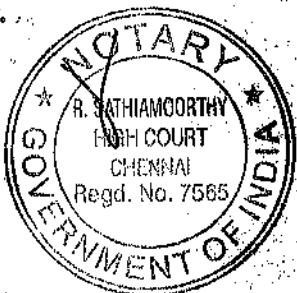
S.No	Description	G.K. Vasan Self	Mrs. Sunitha Vasan Spouse	HUF	G.K. Pranav Dependent 1	Dependent 2	Dependent 3
1.	Loan or dues to Bank / Financial Institution (s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	1) Indian Bank Alwarpet Branch Vehicle Loan No. 6825878600 Rs.4,17,924/- 2) Indian Bank, Alwarpet Branch Housing Loan Rs.59,89,941/-	NIL	NIL	NIL	NIL
	Loan of dues to any other individuals / entity other than mentioned above Name(s), Amount outstanding, nature of loan	1) Duvana Builders Rs.44,90,813/-	NIL	NIL	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	Rs.44,90,813/-	Rs. 64,07,865/-	NIL	NIL	NIL	NIL



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ii)	Government Dues: Dues to departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: <u>19 and 20, Western Coat, New Delhi - 110001</u></p> <p>(ii) There is no dues payable in respect of No due above Government accommodation, towards-</p> <p>(a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on(date) [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note. 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>	<p>YES (Pl. Tick the appropriate alternative)</p> <p>No dues certificate enclosed</p>
iii)	Due to department dealing with Government transport (including aircrafts and helicopters)	Nil	Nil

S.No	Description	G.K. Vasan Self	Mrs. Sunitha Vasan Spouse	HUF	G.K. Pranav Dependent 1	Dependent 2	Dependent 3
(iii)	Due to department dealing with Government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil	Nil
(iv)	Income Tax dues	Nil	Nil	Nil	Nil	Nil	Nil
(v)	GST dues	Nil	Nil	Nil	Nil	Nil	Nil
(vi)	Municipal / Property tax dues	Nil	Nil	Nil	Nil	Nil	Nil
(vii)	Any other dues	Nil	Nil	Nil	Nil	Nil	Nil



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(viii)	Grand total of all Government dues	Nil	Nil	Nil	Nil	Nil	Nil
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	Nil	Nil	Nil	Nil	Nil	Nil

(9) Details of profession or occupation:

- (a) Self Agiculturalist
(b) Spouse Strategic Planning Consultant

(9A) Details of source(s) of income:

- (a) Self Agriculture
(b) Spouse Consultant
(c) Source of income, if any, of dependents, Nil

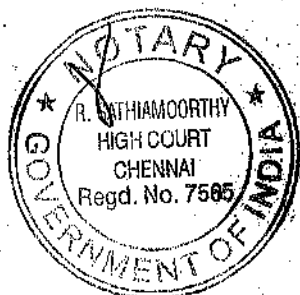
(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate Nil
(b) details of contracts entered into by spouse Nil
(c) details of contracts entered into by dependents Nil
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest Nil
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners Nil
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share Nil

(10) My educational qualification is as under:

**BACHELOR OF ARTS (CORPORATE SECRETORYSHIP)
MADRAS UNIVERSITY- 1987**

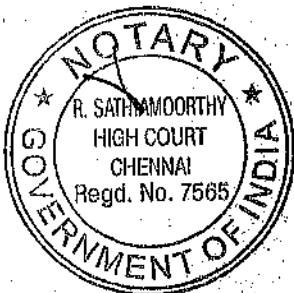
(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



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PART - B**(II). ABSTRACT OF THE DETAILS GIVEN IN (I) TO (10) OF PART - A:**

1.	Name of the candidate	Shri G.K,VASAN					
2.	Full postal address	No.30,BAKTHAVACHALAM SALAI MYLAPORE, CHENNAI -600 004					
3.	Number and name of the constituency and State	25-MYLAPORE ASSEMBLY TAMILNADU					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	TAMIL MANILA CONGRESS (MOOPANAR)					
5.	Total number of pending criminal case	NIL					
6.	Total number of cases in which convicted	NIL					
7.		PAN of	Year for which last income Tax return filed	Total income shown			
	(a)Candidate	G.K. Vasan AGFPV8764R	2018-2019	3,77,621/-			
	(b)Spouse	Mrs. Sunitha Vasan CCUPS9299D	2018-2019	25,86,452/-			
	(C)HUF	NIL	Nil	Nil			
	(d)Dependents	G.K. Pranav CRQPP6459R	Nil	Nil			
8.	Details of Assets and Liabilities (including offshore assets) in rupees						
	Description	G.K. Vasan Self	Mrs. Sunitha Vasan Spouse	HUF	G.K. Pranav Dependent 1	Dependent 2	Dependent 3
A	Moveable Assets (Total Value)	1,66,12,799/-	3,14,23,336/-	Nil	57,97,609	Nil	Nil
B	Immovable Assets	Total 4,01,00,000	Total 1,51,50,000/-	Nil	Nil	Nil	Nil
I	Purchase Price of self-acquired immovable property	Nil	1,50,00,000/-	Nil	Nil	Nil	Nil
	Development/Construction cost of immovable property after purchase (if applicable)	Nil	Nil	Nil	Nil	Nil	Nil
III	Approximate Current market price- (a) self-acquired assets (Total Value) (b)Inherited assets (Total Value)	4,01,00,000	1,50,000/-		Nil	Nil	Nil



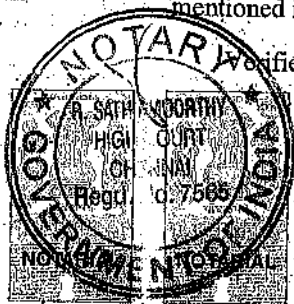
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9.		Liabilities	44,90,813/-			Nil	Nil	Nil
	(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil	Nil
	(ii)	Loans from Bank, Financial institutions and others (Total)	Nil	64,07,865/-	Nil	Nil	Nil	Nil
10.	Liabilities that are under dispute							
	(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil	Nil
	(ii)	Loans from Bank, Financial institutions and others (Total)	Nil	Nil	Nil	Nil	Nil	Nil
11.	Highest educational qualification: BACHELOR OF ARTS (CORPORATE SECRETORYSHIP) MADRAS UNIVERSITY - 1987 (Give details of highest School/university education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)							

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.



Verified at Chennai this the 12th day of March 2020.

TRUE COPY

R. SATHIAMOORTHY, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. Of India
C-7, Manohar Apartments
1st Eswaran Koil Street, West Mambalam,
Chennai - 600 033, Cell : 9444022566

T.k.v.r.
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" or "Not known", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

T.k.v.r.

NOTARIAL CERTIFICATE

Be it known and made manifest that on this 12th day of March, 2020 at Chennai, Tamil Nadu.

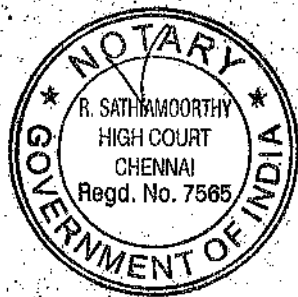
I, R. SATHIAMOORTHY B.A. B.L., Advocate & Notary, appointed by the Government of India to practice in Madras City, State of Tamil Nadu, duly sworn subject to the Notaries Act 1956 and Notaries Rules, do hereby certify that Mr. G.K. Vasan

The deponent, personally appeared before me / known to be the person described in the affidavit they deposed in my presence and signed their signatures or mark after knowing the contents of this affidavit, having been read over and explained to the deponent who seemed perfectly understand it or acknowledged and that signed the same at free will.

This instrument is to be added and put into effect Notarial Register;

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In testimony whereof, I have hereto signed in my office on the 12th day of March 2020.



R. Sathiamoorthy
12/3/2020
TRUE COPY
R. SATHIAMOORTHY, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. Of India
C-7, Manohar Apartments
1st Eswaran Koil Street, West Mambalam,
Chennai-600 033, Cell : 9444022566

भारतीय संसद
PARLIAMENT OF INDIA
राज्य सभा सचिवालय
RAJYA SABHA SECRETARIAT

संसद भवन/संसदीय सौध,
नई दिल्ली-110001
वेबसाईट : <http://rajyasabhahindi.nic.in>

Parliament House/Annexe,
New Delhi-110001
Website : rajyasabhahindi.nic.in

No.RS.33/2019-20-MSA

Dated the 11th March, 2020

NO DUES CERTIFICATE

This is to certify that nothing is due against Shri G.K.Vasan, Ex-Member, Rajya Sabha as on date as per records of this Secretariat and the information furnished by the Allied Agencies.

Vaidya
(INDIRA CHATURVEDI VAIDYA)
ADDITIONAL DIRECTOR
Tel: 23035637